

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

**M.A.No 101 of 2017 (SZ)
in
Application No.273 of 2016 (SZ)**

Applicant(s)
Sri. B. Harsha Vardhan,
Hyderabad,
Telangana.

Respondent(s)
Vs. The Union of India, Rep. by its
Secretary to the Government,
MoEF & CC New Delhi and 4 others.

Legal Practitioners for Applicant(s)
M/s. Sanjay Upadhyay,
Kamalesh Kannan. S,
S. Sai Sathya Jith,
Mridula Vijai Raghavan,
Thejesh Jagadish

Legal Practitioners for Respondents
Mr. Mohan Parasaran,
Senior Counsel for
Mrs. H. Yasmeen Ali for R2 and R3
Mr. M.R. Gokul Krishnan for R1 and R5
Mr. Parthasarathy for R4

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Note of the Registry	Orders of the Tribunal
Order No.1	Date: 23 rd August, 2017 <u>M.A.No. 101 of 2017</u> Heard the learned counsel appearing for the applicant.

Learned counsel appearing for respondent Nos.2 to 4 seeks adjournment on the ground that the learned Senior Counsel appearing for respondent Nos. 2 to 4 Mr.Neeraj Kishan Kaul could not appear today as a part heard matter was specifically listed before the Hon'ble Supreme Court for today.

Application is listed for arguments today as the learned Senior Counsel submitted that he could not appear on the days suggested by the learned counsel appearing for the applicant and they mutually agreed to have the posting today.

In such circumstances, it was not fair on the part of the respondents to seek adjournment. An alternative arrangement should have been made for addressing the arguments if the counsel could not appear today. Still, in the interest of justice, a further opportunity is granted to the respondents to argue the matter.

Learned counsel appearing for the respondents also submitted that they have filed a Miscellaneous Application today and numbered as M.A.No.127 of 2017 before the Registry to hear the preliminary points, as according to them those points are to be answered before any further order is passed in the Miscellaneous

Application. It is also submitted that copy of the Miscellaneous Application has already been furnished to the applicant. Let the objection if any, be filed to the M.A.No.127 of 2017 within 2 weeks and list the matter on 15.09.2017, the date agreed to by all the parties.

Application No.273 of 2016

List the matter on 15.09.2017.

.....J.M.
(Justice M.S. Nambiar)

.....E.M
(Shri P.S. Rao)

